

**Nature of Complaints and action taken thereof:**

1. Misbehaviour by the employees - After verification, the concerned employees were warned/ removed from the duty. Agencies were directed to provide proper training to employees for good behaviour.
2. Bad condition of road - Action taken for immediate repair and maintenance of road.
3. Poor maintenance of Amenities like toilets etc. - Necessary directions were issued to the Concessionaires to maintain the amenities properly.
4. Delay in toll collection at the plaza/ closure of lanes - Agencies were asked to engage efficient staff so that there may not be any abnormal delay and to keep all lanes in operation all the time.
5. Shortage of change (coins) - Agencies/Concessionaires were asked to arrange sufficient change to avoid delay in clearing a vehicle.
6. Overcharging - Necessary action has been taken against the Agencies found indulged in overcharging by levying penalties/ termination of contract as per Contract Provisions.

**Forest land area in Rajasthan**

†\*71. SHRI ASHK ALI TAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of area of forest land which is in possession of tribes in Rajasthan;

(b) whether Government is contemplating to regularize their occupancy on forest lands, and if so, by when;

(c) the percentage of area declared as forest land out of the total area of Rajasthan;

(d) whether there has been rise in the percentage of forest area in the last five years and if so, the area thereof, and

(e) the details of the funds provided by Central Government to the State for forest conservation and tree plantation and the outcomes achieved in this regard?

---

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) As per the information received from the Government of Rajasthan, the State Government has taken measures for regularization of occupancy of tribes in forest land under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 hereinafter referred as FRA, 2006. A total of 66,631 claims were received by the Gram Sabhas under the FRA, 2006, out of which 33,594 claims have been accepted and the rights of the tribals have been settled over 20540.45 hectares of forest land which was in their possession. The Government has issued directions to settle rest of the claims of those tribals, who had occupied the forest land prior to 13th December, 2005. The Ministry of Tribal Affairs, Government of India is the nodal ministry for implementation of FRA, 2006.

(c) and (d) As per India State of Forest Report, 2011, the forest area of the State of Rajasthan is 9.54% of its Geographical Area. As reported by the Government of Rajasthan, there has been a rise in the forest area of the State in the last 5 years. Details are given as under:

Sl. No.	Year	Forest Area (in sq. km)
1.	2008	32,619.84
2.	2009	32,701.35
3.	2010	32,702.24
4.	2011	32,712.90
5.	2012	32,736.64

(e) The Ministry of Environment & Forests provides funds to States/UTs including Rajasthan for conservation of forests and afforestation and eco-restoration of degraded forests and adjoining areas. Funds released under various schemes of the Government of India are given in the Statement (*See below*). The outcomes achieved in this regards include improvement in forest and tree cover, enhanced productivity of forests, strengthening of infrastructure in forest and wildlife area for frontline staff, protection from forest fires and soil and water conservation to improve the hydrology of the area, etc.

**Statement***Funds Released by the Ministry of Environment  
& Forests to Rajasthan*

(Rs. in lakhs)

Sl. No.	Name of the Scheme	2010-11	2011-12	2012-13
1.	Intensification of Forest Management Scheme (IFMS)	103.76	161.15	237.27
2.	National Afforestation Programme (NAP)	494.00	623.00	414.00
3.	Compensatory Afforestation Management and Planning Authority (CAMPA)	4206.98	3189.13	3742.98
4.	Integrated Development of Wildlife Habitats (IDWH)	348.06	291.38	478.24

**New nuclear power reactor in the country**

\*72. SHRI C. M. RAMESH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Twelfth Five Year Plan proposal envisages Nineteen new Nuclear Power Reactors in the country with a total capacity of 17,400 MW; and

(b) if so, the details of new Nuclear Power Reactors to be established during the Twelfth Five Year Plan?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) The Twelfth Five Year Plan proposal envisages start of work on eight Pressurised Heavy Water Reactors (PHWRs) of 700 MW each, eight Light Water Reactors (LWRs) with foreign cooperation each of 1000 MW and higher capacity, two 500 MW Fast Breeder Reactors (FBRs) and an Advanced Heavy Water Reactor (AHWR) of 300 MW. The details are as under: